

[Translation]

**Increase In working Hours of Courts**

\*124. SHRISANTOSH KUMARGANGWAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government propose to increase the working hours of courts for expediting disposal of pending cases;

(b) if so, the details thereof;

(c) whether any proposal to provide sophisticated computer facilities in Courts is also under consideration; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) and (b). No, Sir. The working hours of the High Courts and Supreme Court are regulated by these Courts themselves. The working hours of Subordinate Courts are regulated by the concerned High Courts.

(c) and (d). The State Governments have been advised to examine in consultation with the High Courts the feasibility of installing computers and other modern electronic equipment in courts to facilitate quicker disposal of cases. This is basically a matter for the State Governments and the High Courts to decide.

The Government of India have agreed in principle to the introduction of computer technology in the Supreme Court. The Supreme Court has been provided with three Super AT 386 computer system by the National Information Centre. Further computerisation in the Supreme Courts is a matter to be decided by the Court itself.

[English]

**Revival of Sick Units**

\*125. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether public sector banks/financial institutions carry out their part of commitments satisfactorily for revival of sick units, as per the package approved by the Board for Industrial and Financial Reconstruction (BIFR).

(b) whether the Government have received any complaints against the State Bank of Bikaner and Jaipur for not carrying out of BIFR package or revival of some sick units; and

(c) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) Yes, Sir. By and large.

(b) No, Sir.

(c) The question does not arise.

**Loss of Stamp Papers during Transit between Nasik Road and Faizabad**

\*126. DR. DAULATRAO SONUJI AHER: Will the Minister of FINANCE be pleased to state:

(a) whether stamp papers worth rupees 19 lakhs approximately were lost during transit between Nasik Road and Faizabad stations during the current year;

(b) if so, the details thereof along with the number of such incidents during the last three years;

(c) whether special security arrangements are made to transport such stamp papers;

(d) if so, details thereof and if not, the reasons therefor; and

(e) the steps taken or proposed to be taken to check pilferage of such papers in future?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b). Two cases of shortage of Non-judicial stamps were reported by the Collector, Faizabad during the current year. The first case relates to shortage of non-judicial stamps of the face value of Rs. 18.54 lakhs, reported in April, 1990. The second case relates to a report in June, 1990 that the Collectorate received pieces of wood and paper in a packed case instead of Rs. 750/- denomination non-judicial stamps containing 10,000 sheets involving loss of Rs. 75 lakhs, which was the face value of the Stamps despatched.

The total number of such incidents reported from different States during the last three years is sixty-nine.

(c) and (d). As per rules governing the supply and distribution of stamps, the terms of supply from the Central Stamp Depot of India Security Press, Nashik Road are "F.O.R. Nashik Road". Till the booking of the consignments, the responsibility lies with India Security Press, Central Stamp Depot, Nashik Road. Consignments from the Central Stamp Depot are sent to Nashik Road Railway Station for booking by rail duly escorted by the security staff of India Security Press. Thereafter, it is the responsibility of the indentor.

(e) Matter has been taken up with the State Governments to accept the Stamps at one or two nodal points in each State so that the supply of stamps can be effected by wagon loads to be escorted by the staff and

Police of the State Government concerned.

### **Exemption of Export Houses from Pre-Shipment Inspection**

\*127. SHRIJANARDHANAPOOJARY: Will the Minister of COMMERCE be pleased to state:

(a) whether some export houses have been given exemption from pre-shipment inspection during the current year; if so, the details thereof;

(b) the reasons for which exemption was given;

(c) whether it has resulted in the export of sub-standard goods affecting the country's reputation; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) and (b). Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government have been exempted from the purview of compulsory pre-shipment inspection of engineering products and footwear and footwear components considering that they have established their credentials in markets abroad. Notifications dated 6.10.1990 and 19.10.1990 are given in the Statement A and B below.

(c) and (d). No such complaint has been received.

### **STATEMENT—'A'**

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE

New Delhi, the 6th Oct., 1990

### **NOTIFICATION**

S.O. 763 (E) In exercise of the powers conferred by sub-section (1) of Section 16A of